

**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR  
BEFORE  
HON'BLE SHRI JUSTICE GURPAL SINGH AHLUWALIA  
ON THE 8<sup>th</sup> OF MAY, 2024  
WRIT PETITION No. 30203 of 2023**

**BETWEEN:-**

ASHASKIYA ANUDAN PRAPT ADIM JATI  
ANUSUCHIT JATI SHIKSHAK AIVAM KARMCHARI  
SANGH HEAD OFFICE 617, A SECTOR, NEW  
ASHOKA GARDEN, BHOPAL THROUGH ITS  
PRESIDENT DEV SINGH YADAV (MADHYA  
PRADESH)

.....PETITIONER

*(BY SHRI ADITYA VEER SINGH - ADVOCATE )*

**AND**

1. THE STATE OF MADHYA PRADESH  
THROUGH THE PRINCIPAL SECRETARY  
SCHEDULED CASTE DEPARTMENT VALLABH  
BHAWAN, BHOPAL (MADHYA PRADESH)
2. THE PRINCIPAL SECRETARY FINANCE  
DEPARTMENT VALLABH BHAWAN BHOPAL  
(MADHYA PRADESH)
3. THE COMMISSIONER SCHEDULED CASTE  
DEVELOPMENT MADHYA PRADESH BHOPAL  
(MADHYA PRADESH)

.....RESPONDENTS

*(BY SHRI MOHAN SAUSARKAR – GOVERNMENT ADVOCATE )*

.....  
*This petition coming on for admission this day, the court passed the  
following:*

**ORDER**

It is the basic grievance of petitioner that because of reduction of grant-in-aid, the schools are not making payment of full salary. However, petitioner is a teachers' Association and has not impleaded all

those schools in which their members are working and are getting less salary.

2. Accordingly, petitioner was directed to implead all the schools mentioned in Annexure P/1 as respondents.

3. However, in spite of the abovementioned order was already dictated, the counsel for petitioner repeatedly submitted that Association is admitting the students of Scheduled Castes and Scheduled Tribes and therefore, he may be granted some time to verify about the quantum of fees charged by the Association.

4. The aforesaid submission made by counsel for petitioner clearly indicates that this is not a bonafide petition but it is a sponsored petition filed at the instance of private schools. Petitioner is an Association of teachers working in the private schools and it is not the job of the teacher to admit any student and it is the job of the school and once again and again it is being submitted by counsel for petitioner that the students are being admitted by the Association, then necessarily it is a petition on behalf of the schools and not on behalf of the Association.

5. Since, the bonafides of the petitioner are in serious doubt and it appears to be a sponsored petition, accordingly, the petition is **dismissed**.

(G.S. AHLUWALIA)  
JUDGE

SR\*